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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 81/2017 with T.P No. 96/58-59,397-398/NCLT/AHM/2016 (New)
C.P. No. 42/58-59,397-398/CLB/MB/2015 (Old)**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017**

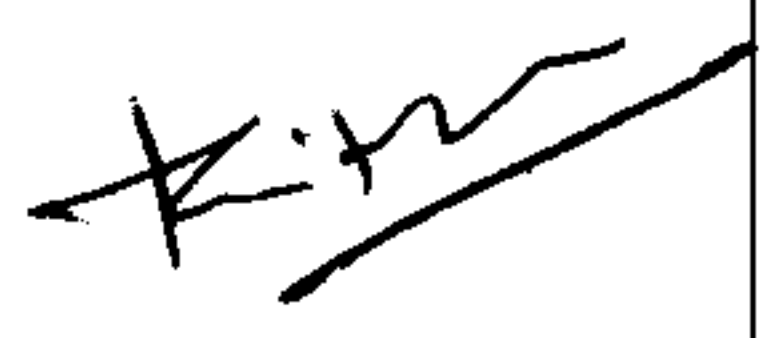
Name of the Company: Peter Leonidas & Anr.
V/s
Soma Tech Pvt. Ltd. & Ors.

Section of the Companies Act: Section 58-59 (2013) and Section 397-398 of
the Companies Act, 1956;

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1. NAVIN PAHWA
WITH

SR. ADV



2. RITU SHAH
FOR THAKKAR
AND PAHWA

ADV.

3. Rushabh H. Shah

Adv.

Respondent
No. 3-4



4. Rohan A. Shah

Adv.

Resp. No. 2



5. Siddharth Sinha

Adv.

Petitioner



ORDER

Learned Advocate Mr. Siddharth Sinha i/b J Sagar present for Petitioner. Learned Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Respondent No.1. Learned Advocate Mr. Rohan Shah present for Respondent No.2. Learned Advocate Mr. Rushabh Shah present for Respondents No. 3 and 4.

In view of the order passed in IA 404/2017 permitting the petitioners to withdraw CP 42/2015, this petition is disposed of as withdrawn. No order as to costs.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 12th day of December, 2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**